

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 961 of 2020

IN THE MATTER OF:

Kewaunee Labway India Pvt. Ltd.

...Appellant

Versus

JBF Petrochemicals Ltd.

...Respondent

Present:

For Appellant: Shri Tejas SR and Mr. Chirag Kher, Advocates.

For Respondent: Mr. Shikhil Suri, Mr. Shiv Kumar Suri, Ms. Shilpa Saini and Mr. Prerana Wagh, Advocates.

O R D E R
(Through Virtual Mode)

17.12.2020: Shri Shikhil Suri, Advocate appearing on behalf of the Respondent seeks and is allowed extension of time by two weeks to file reply affidavit. Rejoinder thereto, if any, may be filed by the Appellant within two weeks thereof. Short written submissions, not exceeding three pages, together with compilation of relevant judgment may also be filed by the parties alongwith their pleadings.

List the matter 'for admission (after notice)' on **2nd February, 2021.**

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Anant Bijay Singh]
Member (Judicial)

[V. P. Singh]
Member (Technical)

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